

**Purchase of Electric Furnace**

**989. Dr. U. Misra:** Will the Minister of Steel and Heavy Industries be pleased to state:

(a) the amount of foreign exchange spent for enabling Jamshedpur Engineering and Machinery Manufacturing Company to purchase an Electric Furnace in 1954;

(b) for what kind of production this furnace is now being used; and

(c) whether it is not a fact that the furnace is not lying idle?

**The Minister of Steel and Heavy Industries (Shri C. Subramaniam):**

(a) to (c). M/s. Jamshedpur Engineering and Machinery Manufacturing Company were granted a licence under the Industries (Development and Regulation) Act, 1951, for the Manufacture of 320 tons per month of steel castings as "new article" in their existing undertaking at Tatanagar, in 1954. During the same year they were also granted an import licence for the import of an electric furnace valued at Rs. 3,76,300/-. The Company has not started production of steel castings and the furnace is not being utilised presently for the production of any article.

**All Kerala Library Conference**

**990. Shri A. K. Gopalan:** Will the Minister of Education be pleased to state:

(a) whether it is a fact that the Government have received the resolution of the All Kerala Library Conference held on the 21st May, 1961 which was inaugurated by him; and

(b) if so, the action taken thereon?

**The Minister of Education (Dr. K. L. Shrimali):** (a) Yes, Sir.

(b) As the matter referred to in the resolution mostly concerns the State Government, the Kerala Grandhasala Sangham, Trivandrum, has been requested to contact the State Government direct in this behalf. However,

an application of the institution for financial assistance from the Central Government is under the consideration of this Ministry.

**Aid to Kerala Grandhasala Sangam**

**991. { Shri A. K. Gopalan:  
Shri Umanath:**

Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No. 3025 on the 10th April, 1961 and state:

(a) whether the request of the Kerala Grandhasala Sangam for financial assistance in respect of Hindi schemes was considered; and

(b) if so, the decision of Government thereon?

**The Minister of Education (Dr. K. L. Shrimali):** (a) Yes, Sir.

(b) A grant of Rs. 30,660/- has been sanctioned to the Sangam in October, 1961 for the following schemes:—

(i) Starting of Hindi Wings in 50 Libraries.

(ii) Allowance for 50 Librarians @Rs. 10/- p.m. for 9 months.

(iii) Addition of Hindi Section in "Grandhalokam" magazine.

(iv) Celebration of "Hindi Day" in 50 Libraries.

**Cases against Akalis in Delhi**

**992. { Shri Gulshan:  
Shri Buta Singh:**

Will the Minister of Home Affairs be pleased to state:

(a) the number of Akalis against whom cases were registered in Delhi on the 12th June, 1960 and afterwards;

(b) the number of those out of them against whom the police did not put up the challans till the 31st March, 1962 with reasons in each case; and

(c) the number of those against whom the cases are pending in various courts and since when?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) 4725 (including 829 against whom cases were registered on 12th June 1960).

(b) One case registered against five persons could not be sent to court as it was under investigation. It has since been dropped.

(c) Cases are pending in courts against—

41 persons since	20-4-61.
2 persons since	3-5-61.
2 persons since	10-5-61.
13 persons since	23-5-61.
9 persons since	2-6-61.
3 persons since	28-6-61
102 persons since	11-7-61
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#### Museum at Vaishali

**993. Shri P. C. Borooah:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether Government have decided to set up a museum at Vaishali;

(b) if so, at what cost; and

(c) what action has been taken so far in that direction?

**The Deputy Minister in the Ministry of Scientific Research and Cultural Affairs (Dr. M. M. Das):** (a) Yes, Sir.

(b) Rs. 2,80,120/-.

(c) The Government of Bihar has been asked to transfer land in their possession.

#### Army Officers with Civilian Service

**994. Shri S. Swamy:** Will the Minister of Defence be pleased to state:

(a) how many officers of Defence forces had been allowed to work in civilian departments and have rejoined the army;

(b) whether service and seniority of all such officers have been counted in their regular course of service;

(c) if not, how many of them are remaining still to be considered for their civil service periods;

(d) whether any representations have been received by the Ministry to include their civil service to their military service; and

(e) if so, action taken thereon?

**The Minister of State in the Ministry of Defence ((Shri Raghuramaiah):**

(a) and (b). Service officers are sent on deputation to civil departments from time to time and on completing the period of deputation they return to their parent service, namely, the Army, Navy or Air Force. In all such cases one of the terms and conditions of deputation is that the period of service in the civil departments will reckon as Army, Navy or Air Force service as the case may be for all purposes.

It is presumed, that the question has reference to the cases of certain non-regular Army officers who were temporarily released from the Army during the year 1944 for service in a civilian capacity with the civil administration in different states, after they had volunteered for such service and were later recalled to Army service. If so, the number of such officers is 35. The terms and conditions of their release from the Army *inter-alia* provided that—

1) they would not relinquish their Army commissions but their commissions would be held in abeyance and they would remain subject to recall to army service; and

(2) in the event of their being recalled to Army service, the period of their service in the civil administration will not count towards their Army service.